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THE ANDHRA PRADESH GAZETTE

PART IV-A EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 30] AMARAVATI, THURSDAY, 21st NOVEMBER, 2024.

ANDHRA PRADESH BILLS
ANDHRA PRADESH LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Andhra Pradesh Legislative Assembly on 21st November, 2024.

L. A. Bill No. 30 of 2024

A BILL FURTHER TO AMEND THE ANDHRA PRADESH CHARITABLE AND HINDU RELIGIOUS INSTITUTIONS AND ENDOWMENTS ACT, 1987.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy-Fifth Year of the Republic of India as follows:-

1. (1). This Act may be called the Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments (Amendment) Act, 2024. Short title and commencement,

(2) It shall come into force on such date, as the Government may, by notification in the Andhra Pradesh Gazette, appoint.

2. In the Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Act, 1987 (hereinafter referred to as the principal Act), in Section 15,- Amendment of section 15. Act No.30 of 1987.

(1) in sub-section (1),-

(a) in clause (i), for the word and number "fifteen (15)", the word and number "seventeen (17)" shall be substituted.

(b) In clause (ii), for the word and number "eleven (11)", the word and number "thirteen (13)" shall be substituted.

(c) in clause (iii), for the word and number "nine (9)", the word and number "eleven (11)" shall be substituted.

(d) in clause (iv), for the word and number " nine (9)", the word and number "eleven (11)" shall be substituted.

(2) in sub-section (2), for the words "seven persons", the words "nine persons" and for the words "five persons", the words "seven persons" shall be substituted.

Amendment of Section 17.

3. In the Principal Act, in section 17, in sub section (5), after the existing proviso, the following proviso shall be inserted, namely, -

"Provided further that in every Board of Trustee of religious institutions one person belong to Brahmin community shall be appointed as a Trustee".

STATEMENT OF OBJECTS AND REASONS

There are about 24,700 temples published under Section 6 of the Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Act, 1987. Of which, about 1200 temples are having income above Rs.5.00 lakhs per annum. The Brahmins are deeply associated with Hindu Culture and more particularly in temple traditions and rituals. They are the torch bearers of Hindu Religious customs and traditions. There is every need to upkeep the age old traditions of Hindu society. Among the various Hindu occupational groups and communities, Brahmins as a specific class among occupational groups, are deeply ingrained in the affairs of the temples and temple traditions.

In order to ensure continuance of rich and ancient traditions connected with the Temples and to secure their participation in the administration of Temples for continuance of the custom, usage, tradition and sampradayams of the temples concerned, it is necessary that the Trust Boards constituted under the Act, comprise mandatorily, a member from Brahmin community, besides Archaka of the temple. Such a measure would ensure upkeep of the age old temple traditions. To achieve this object, it is decided to incorporate provision mandating the inclusion of one member of the Trust Board belonging to Brahmin Community.

Further in order to ensure that, the opportunities for the people belonging to other communities in administration of temples, is not affected by the mandatory inclusion of one person from Brahmin community and one person from Nayee Brahmin community, it is necessary to amend Section 15 of the Act by enhancing the total number of members in each Trust board suitably. Hence it is proposed to add Two more members in' every Trust Board of Religious institutions.

Hence it is proposed to amendment Sections 15 and 17 of the Act accordingly.

The Bill seeks to give effect to the above decision.

ANAM RAMANARAYANA REDDY,
Minister for Endowments

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 1 (2) of the Bill authorize the Government to issue notification in respect of the matters specified therein and generally to carry out the purposes of the Act.

The above provisions of the Bill regarding delegated legislation are thus of normal type and mainly intended to cover matters of procedure.

ANAM RAMANARAYANA REDDY,
Minister for Endowments

MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE ANDHRA PRADESH LEGISLATIVE ASSEMBLY.

The Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments (Amendment) Bill, 2024, after it is passed by the Legislature of the State may be submitted to the Governor for his assent under article 200 of the Constitution of India.

ANAM RAMANARAYANA REDDY,
Minister for Endowments

PRASANNA KUMAR SURYADEVARA,
Secretary-General to State Legislature.